

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2

C.P. (IB)/108(CH)2024

IN THE MATTER OF
Nirmala Devi (PG)

...

Petitioner

Under Section: 94 (1), IBC 2016

Order delivered on 09.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

**For the Applicant-
Personal Guarantor**

: Mr. Vishisht, Advocate

ORDER

Heard the submissions made by the Learned counsel for the Applicant-
Personal Guarantor. The affidavit in terms of Section 94(4) and 94(5) are yet
to be furnished. Therefore, the counsel is directed to furnish the same and
also look into the prayer clause of the application filed under Section 94 and
make necessary modifications/amendment to the prayer clause. The paper
book will be examined once the above observation will be made. Let this
matter be posted on 10.06.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)